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**IN THE COURT OF SURINDER KUMAR SHARMA  
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT  
KARKARDOOMA COURTS, DELHI.**

FIR No. 839/2015

U/s 302/392/394/397/411/468/471/482/120B/34 IPC

PS: Krishna Nagar

State Vs. Vinod Kumar

23.06.2020

File taken up today on the application for grant of interim bail for 45 days on behalf of the accused Vinod Kumar.

Present:- Sh. A.A.Khan, Ld. Counsel for applicant/ accused  
in person.

Sh. Gaurav Pandey, Ld. Addl. PP for State  
through Video Conferencing on Cisco Webex.

Arguments heard. File perused.

It was submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is innocent and applicant/ accused is entitled to bail as per the guidelines of the High Powered Committee dated 18.05.2020 of the Hon'ble Delhi High Court as the applicant/ accused is in JC since 26.11.2015.

The application was opposed by the Ld. Addl. PP on the ground that applicant/ accused is involved in so many other cases.

Yesterday, along with the reply a list of involvement of the applicant/ accused in other cases was also filed. The Ld. Counsel for the applicant/ accused submitted that the applicant/ accused does not have any other involvement in any criminal case.




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FIR No. 839/2015  
U/s 302/392/394/397/411/468/471/482/120B/34 IPC  
PS: Krishna Nagar  
State Vs. Vinod Kumar

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A copy of the list was supplied to him yesterday. Today, the Ld. Counsel for the applicant/ accused submitted that the applicant/ accused is involved only in one other case bearing FIR No. 200/2015 P.S. Gokul Puri under Arms Act. As the applicant/ accused is involved in other case of Arms Act, so he is not covered under the guidelines of High Powered Committee. The application is dismissed.

The application stands disposed off accordingly.

  
(SURINDER KUMAR SHARMA)  
Additional Sessions Judge -05  
Karkardooma Courts (East District)  
Delhi/23.06.2020

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**IN THE COURT OF SURINDER KUMAR SHARMA  
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT  
KARKARDOOMA COURTS, DELHI.**

FIR No. 240/2017  
U/s 302/364/120B/34 IPC  
PS: Mayur Vihar  
State Vs. Sandeep Kumar Sharma

23.06.2020

File taken up today on the bail application for grant of interim bail moved on behalf of accused Sandeep Kumar Sharma.


Present:- Sh. Roop Ram Sarwal, Ld. Counsel for applicant/  
accused in person.

Sh. Gaurav Pandey, Ld. Addl. PP for State through  
Video Conferencing on Cisco Webex.

Arguments heard.

The Ld. Addl. PP submits that the applicant/ accused  
does not have any involvement in any case. Conduct report of the  
accused be called from the concerned Jail for 25.06.2020.

Put up on 24.06.2020.

  
(SURINDER KUMAR SHARMA)  
Additional Sessions Judge -05  
Karkardooma Courts (East District)  
Delhi/23.06.2020

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**IN THE COURT OF SURINDER KUMAR SHARMA  
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT  
KARKARDOOMA COURTS, DELHI.**

FIR No. 410/16  
U/s 395/397/412/482/120B IPC  
PS: Kalyan Puri  
State Vs. Hasim & Ors.

23.06.2020


File taken up on the application for grant of regular bail moved on behalf of accused Bharat @ Shubham.

Present:- Sh. Udit Nagar, Ld. Counsel for applicant/ accused through Video Conferencing on Cisco Webex.

Sh. Gaurav Pandey, Ld. Addl. PP for State through Video Conferencing on Cisco Webex.

The counsel for the applicant/ accused seeks adjournment as the main counsel is not available today.

As requested, put up on 24.06.2020.

  
(SURINDER KUMAR SHARMA)  
Additional Sessions Judge -05  
Karkardooma Courts (East District)  
Delhi/23.06.2020